

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 85
ANSWERED ON 29TH JANUARY, 2026**

NEW TOLL-PRICING POLICY

85. ADV GOWAAL KAGADA PADAVI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is reviewing the nearly 30-year-old National Highway Toll Policy and is considering a new toll-pricing model to reflect current traffic, cost and road-use patterns with toll collections reaching Rs. 73,000 crore in 2024-25;**
- (b) if so, the changes proposed in the toll-policy including user-fee levels, concession periods, toll-plaza rationalisation and discount for local traffic and the manner in which those changes would affect road-users in remote and tribal districts of Maharashtra;**
- (c) whether there are any special provisions to protect frequent commuters, tribal residents, small traders and farmers using national and State highways through tribal and backward regions from disproportionate toll burden, if so, the details thereof; and**
- (d) the timeline by which the revised toll-policy will be notified nationally and the time duration for publishing State-wise and district-wise impact assessments including for tribal and backward districts?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (b) The Government from time to time has reviewed the tolling policy with the objective of ensuring a balanced approach between revenue requirements for highway development and minimizing burden on road users. The National Highways Fee (Determination of Rates and Collection) Rules, 2008, as amended, provide a transparent framework for levy and collection of user fee, with rates linked to the length of the highway and type of vehicle uniformly across the country.

In order to reduce the burden on road user, Government has made various provisions through following amendments:

- (i) GSR 437(E) dated 01.07.2025 to restrict user fee for highways with more structure length, and**
- (ii) GSR 01(E) dated 31.12.2025 for reduction of rates in case of upgradation from 2 lane paved shoulder highway to 4 or more lane**
- (iii) G.S.R. 388 (E) dated 17.06.2025 introducing an Annual Pass for non-commercial cars, jeeps, and vans. This scheme offers 200 NH fee plaza crossings or one year validity, whichever is earlier, by payment of Rs. 3000/- (Rupees three thousand).**

The Government is committed to making the tolling system more efficient, transparent, and user-friendly, while simultaneously ensuring the availability of resources for development and maintenance of the National Highways network.

(c) to (d) There are already various provisions for discounts in user fees and monthly passes for local and regular users of National Highways across the country, in accordance with the NH Fee Rules, 2008. In addition, no fee is levied for the use of the section of national highway, permanent bridge, bypass or tunnel, as the case may be, by two wheelers, three wheelers, tractors and animal drawn vehicles provided no service road is available.

Further, the Government has introduced a FASTag based Annual Pass for non-commercial cars, jeeps, and vans, which has come into effect from 15th August, 2025. Annual Pass scheme will be activated on payment of Rs.3000/- and offers travel for non-commercial car/jeep/vans at all National Highway/National Expressway fee plazas for one year or up to 200 fee plaza crossings whichever is earlier.

No State-wise and district-wise study has been conducted. However, the user fee is collected at a fee plaza for the use of any section of National Highway as per the provisions of National Highways Fee Rules, 2008 applicable for the respective category of vehicles uniformly across the country.
